

MR. SPEAKER: He has asked the question whether you are withdrawing this book.

DR. PRATAP CHANDRA CHUNDER: It has not been prescribed and therefore the question of withdrawing does not arise. (*Interruptions*). I am very sorry that Hon. Members are getting agitated. There are, of course, certain passages which we consider to be offensive. But, as I have said, this book has not been prescribed by the Central Board of Secondary Education though it has been said that it has been written according to the new scheme—and what is that new scheme, I have already read out. The publisher has, however, promised to get rid of these passages. (*Interruptions*).

SHRI VAYALAR RAVI (Chirayinkil): Sir, I rise on a point of order. If anything in this book is offensive, they can withdraw it, but the point is about the time. Last time, when I gave a Calling Attention notice, you asked me merely to put the question and even the Prime Minister himself stood up and said that a Member is allowed only to ask questions and not to make a speech. But now, we have been watching the time. It started at 12.15, and the Member has been speaking for nine minutes. Please show such consideration to every Member. You can withdraw the book or do whatever you like about the political controversy, but the point is that the Speaker should allow every Member to speak for nine minutes hereafter.

MR. SPEAKER: There is no point of order in this.

DR. PRATAP CHANDRA CHUNDER: To finish what I wanted to say, I have already said that the Central Board has not prescribed the book but as to whether the Government will prescribe the book, I will take up the matter with the Home Ministry for examination.

12.25 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SECOND REPORT

SHRI NATWARLAL PARMAR (Dananuka): I present the Second Report of the Committee on Absence of Members from the sittings of the House.

12.25-1/2 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 1st August, 1977, will consist of:

- (1) Consideration and passing of the Lokpal Bill 1977.
- (2) Consideration of amendments to the Finance (No. 2) Bill, 1977, recommended by the Rajya Sabha.
- (3) Consideration of any item of Government Business carried over from today's Order Paper.
- (4) Discussion on the White Paper on the misuse of mass media during the internal emergency.

SHRI VASANT SATHE (Akola): Sir, it was decided in the meeting of the Business Advisory Committee, of which the hon. Minister has given the report, that time will be found in the week commencing on 1st August for a discussion on the censure motion that we have tabled. There is, however, no mention of that in the business for the next week. I would like to know, on which date is the time fixed for discussing the censure motion.

MR. SPEAKER: We will let you know the time.

SHRI SAMAR MUKHERJEE (Howrah): Sir, you have already allowed a debate on the high price rise, but no time has been allotted for that.

MR. SPEAKER: We will allot the time; may not be next week, but it may be the week after.

PROF. P. G. MAVALANKAR (Gandhinagar): The hon. Minister for Parliamentary Affairs has given us the time-table for next week commencing on 1st August, but only two days back, we were told that the House will be extended by two days, which means, we would only sit one day after the next week. I want to know, if the hon. Minister would be giving us the information on next Friday, what was going to be discussed on one day, or whether the House is going to be extended beyond 8th August. We should be given some kind of an indication whether they are going to end on 8th August or extend the House. If not, why not include in today's statement, what is to be done on Monday, the 8th August.

Secondly, Sir, you have already admitted the motion for price-rise for a discussion, and the Business Advisory Committee has given time for it, but there is no mention of that in the Minister's statement. My request to the Minister is to give us a more comprehensive and fuller details as to what we have to do next week and on Monday the 8th August, and whether the House would be extended.

SHRI HARI VISHNU KAMATH (Hoshangabad): In an interesting booklet, "100 Days in Office of the New Government", circulated by the Ministry of Home Affairs, there was a statement, an undertaking that the Anti-Defection Bill would be introduced in the current session, but there is no mention of that in the Statement by the Minister of Parliamentary Affairs.

Secondly, my hon. friend, Shri Mavalankar, has rightly raised the question for elucidation as to whether the session will be extended from time to time after the 8th August; from day to day one more day, another day, like that. If that is going to happen, it will no longer be a session, but an obsession.

SHRI P. K. DEO (Kalahandi): The Minister for Information and Broadcasting promised in this House that he would lay a White Paper on his Ministry on the Table of the House and we would get a chance for a discussion. I would like to know, when he would do that.

PROF. P. G. MAVALANKAR: He has mentioned about the discussion on the White Paper next week, but the document is not yet available.

SHRI SAUGATA ROY (Barrack-pore): Sir, we got a printed copy saying that there would be a discussion on White Paper on mass media for seven hours, but today, the statement of the Minister of Parliamentary Affairs differs slightly from that. He says, that there would be a discussion on the White Paper on the misuse of mass media. It was supposed to be a White Paper on mass media and not on the misuse of mass media. I would like to have a clarification on this point.

गृह मन्त्री (श्री बारण सिंह) : अध्यक्ष महोदय, एन्टी डिफेक्शन बिल के मूलास्तिक हमारी पार्टी का कमिटेन्ट है—इसमें कोई दो राय नहीं हैं। वह बिल तैयार है, सिर्फ विरोध के दोस्तों से बात करना शेष है। एक बार बात हो भी चुकी है, लेकिन अभी फाइनल बात उनसे नहीं हुई है, अगर बात पूरी हो गई तो हमको उसे पेश करने में कोई दिक्कत नहीं है।

SHRI C. M. STEPHEN (Idukki): After all the defections are over.

SHRI RAVINDRA VARMA: The statement that I made was about government business in the House. Therefore, I did not make any mention of the discussion on price rise and the discussion on the reservation of jobs for the Scheduled Castes which you were pleased to admit. These were not discussions to be initiated as government business but as private business for which government was finding time. The statement was about government business that we propose to put before the House during the week.

Secondly, a question was raised by hon. Member, Shri Sathe about the censure motion that has been tabled against the hon. Home Minister. Now, the status of that motion is that you have admitted the motion. The motion has not yet been, to the best of my knowledge, printed in Bulletin No. II. That is why I did not make a special reference to it, but, as far as the government is concerned, the government stands by its commitment in the Business Advisory Committee that it will find time for the discussion of that censure motion which you have been pleased to admit.....

MR. SPEAKER: They wanted to know whether you are extending the session beyond the 8th.

SHRI RAVINDRA VARMA: I am dealing with each point.

The next question was about the Anti-defections Bill, about which the hon. Home Minister has already explained.

Then a question was raised about the caption—'Discussion on the white paper on the misuse of the mass media'. The hon. Member may hold that it was not misuse but it was proper use. This is a point which he can raise when the White Paper comes before the House.

1860 L.S. 10.

As for the extension of the session, Prof. Mavalankar raised the question as to whether there would be only one day in the week after the next. But we have stated here that the government business lying over will go on. There is already a statement before the House made by the government on the business that it wants to get through in this session. At the moment, we have no idea of extending the session beyond the 8th.

MR. SPEAKER: But you may sit on the 6th.

SHRI RAVINDRA VARMA: That motion to do so has been adopted.

SHRI HARI VISHNU KAMATH: Even though we may not be as busy as the hon. Ministers, we have also got our own programmes and commitments. Therefore, we would like to know a firm enough date—8th, 9th or 10th and not from time to time or day to day extension which is meaningless.

SHRI RAVINDRA VARMA: There is no question of day to day extension. A proper and legitimate motion was put before the House that the house do agree to sit on the 6th and 8th and that motion was adopted by the House. No other motion is being put before the House. We do not propose to make any motion before the House that the House should sit after the 8th.

12.39 hrs.

MATTERS UNDER RULE 377

- (1) REPORTED CLEARANCE OF SUB-STANDARD ENGINES FOR MIGS DURING EMERGENCY.

श्री लक्ष्मण राव मानकर (भंडारा) :

मुझे एक महत्वपूर्ण बात की ओर मंत्री महोदय का ध्यान खींचना है . . .